

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 193/TT/2017**

Subject : Truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Asset I: Part of 400 kV D/C Vapi-Navi Mumbai transmission line (from Vapi gantry till 1st M/C point at Loc. AP-18) along with by at Vapi and Asset-II: 220 kV D/C Vapi-Khadoli transmission line along with associated line along with associated bays under WRSS-V transmission system in Western Region.

Date of Hearing : 18.1.2018

Coram : Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Limited and 7 others

Parties present : Shri S.S. Raju, PGCIL  
Shri Mohd. Mohsin, PGCIL  
Shri B. Dash, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri V.P. Rastogi, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition has been filed for truing up of the transmission tariff of 2009-14 period under the 2009 Tariff Regulations and the determination of tariff of the 2014-19 tariff period under the 2014 Tariff Regulations of Asset I: Part of 400 kV D/C Vapi-Navi Mumbai transmission line (from Vapi gantry till 1st M/C point at Loc. AP-18) along with by at Vapi and Asset-II: 220 kV D/C Vapi-Khadoli transmission line along with associated line and associated bays under WRSS-V transmission system in Western Region.

2. The tariff for the 2009-14 tariff period for the instant assets was allowed in Petition Nos. 60/TT/2013 and 241/TT/2013 vide orders dated 9.10.2015 and 29.2.2016 respectively.



3. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents latest by 9.2.2018:-

(a) Form-5B, Form-50 and Form-9A for the tariff period 2009-14 separately for both the assets; and

(b) Revised Form-9 for 2009-14 period and Form-7 for 2014-19 tariff period by clearly mentioning the sub-clause of the Regulation and justification for claiming capital cost beyond cut-off date.

4. The Commission directed the respondents to submit the reply by 16.2.2018 and the petitioner to file rejoinder, if any, by 23.2.2018 and to list the matter on 6.3.2018. The Commission further directed the parties to comply with the above directions within the specified timeline and no extension of time will be allowed.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

